

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01384/2015

Dated Monday the 26th day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

R.Preethi,
W/o. Rajesh Prakash, aged 27 years,
residing at 23, Shanmugam Street,
Nethaji Nagar, Hasthinapuram,
Chrompet, Chennai 600044.Applicant

By Advocate M/s. P. Rajendran

Vs

- 1.The Union of India rep by the
General Manager, Southern Railway,
Park Town, Chennai 600003.
- 2.The Senior Divisional Personnel Officer,
Chennai Division, Southern Railway,
Chennai 600003.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard both sides. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records relating to the impugned order of the second respondent in M/PB/CS/22/162/2011/20/3/2011 dated 7.9.2012 and quash the same and direct the respondents to appoint the applicant on compassionate ground in any suitable job and render justice.”

2. Learned counsel for the applicant submits that the applicant is aggrieved by Annexure A5 order dt. 07.09.2012 by which her request for compassionate appointment had been turned down on the ground that her mother was a family pensioner and there was no other dependent to be taken care of either by her or her mother. It is also stated that the applicant was residing with her own family separately.

3. Learned counsel for the respondents would submit that the applicant had filed an appeal to the General Manager, Southern Railway dated 05.10.2012 and the matter was still pending. The applicant had pre-empted an order by the competent authority by approaching this Tribunal. Accordingly, the respondents seek leave of the Court to decide the appeal filed by the applicant. Learned counsel for the applicant has no objection.

4. In view of the submission, I direct the competent authority to consider the Annexure A6 appeal of the applicant dt. 05.10.2012 in

accordance with the norms laid down in the scheme for compassionate appointment and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction.

**(R. Ramanujam)
Member(A)
26.02.2018**

SKSI